

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 604/2001

Monday this the 16th day of July, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

K.C.Balakrishnan Nair,
Inspector of Police,
Chetlat Police Station,
UT of Lakshadweep.

...Applicant

(By Advocate Mr. K.V. Raju)

V.

1. The Superintendent of Police,
UT of Lakshadweep,
Kavaratti.
2. E.P.Attakoya,
Director of Education,
Kavaratti.
3. Union of India represented
by the Secretary,
Ministry of Home Affairs,
New Delhi.

...Respondents

(By Advocate Mr. P.R.Ramachandra Menon (rep)

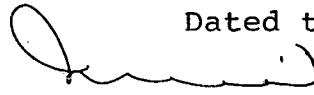
The application having been heard on 16.7.2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

After making submission for quite some time,
learned counsel for the applicant sought permission to
withdraw this application with permission to seek
appropriate relief, if available in accordance with law.
Granting such permission, the application is dismissed
as withdrawn. No costs.

Dated the 16th day of July, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)


A.V. HARIDASAN
VICE CHAIRMAN